

Regarding creation of Legislative Council in Odisha-laid

SHRIMATI SARMISTHA SETHI (JAJPUR): Odisha Assembly on September 18, 2018, adopted a resolution for creating a Legislative Council in the State and the same was communicated to the Lok Sabha, Rajya Sabha, Ministry of Parliamentary Affairs Ministry and Ministry of Law and Justice. The matter is pending since then. India has adopted a bicameral legislature. Provisioned and empowered by Article 169 of the Indian Constitution, states can create a legislative council. According to the Article 169 of the Constitution of India, the Parliament of India can create or abolish the State Legislative Council of a state if that state's legislature passes a resolution for that with a special majority. Since Odisha Assembly has fulfilled its responsibilities as per the Constitution for creation of a Legislative Council, it should not be held back by the Centre. I request the Central Government to facilitate creation of a second Chamber in the State of Odisha as the Council would be in the direction of greater scrutiny and accountability of the Executive, thereby a step in the direction of strengthening democracy. The Resolution, as passed in the Assembly, should be taken to its logical conclusion by the Centre without any further delay.